

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO.261 OF 2009

GULISTA

.....

PETITIONER

VERSUS

MOHD. AKBAR JALALUDIN @ JALALUDIN

.....

RESPONDENT

O R D E R

Despite service of notice, no one appears for the respondent-husband. The transfer petition has been filed by the petitioner wife seeking transfer of Transfer Suit No. 322/2008 titled Jalaludin v. Gulista pending in the court of Civil Judge, Junior Division, Saharanpur, (UP), to the court of appropriate jurisdiction at Dehradun.

Having heard learned counsel for the petitioner-wife and having perused the contents of the transfer petition, we are of the view that the same should be allowed. The same is, accordingly, allowed.

Let Transfer Suit No. 322/2008 titled Jalaludin v. Gulista pending in the court of Civil Judge, Junior Division, Saharanpur, (UP), be transferred to the Family Court at Dehradun (Uttaranchal).

.....J
[ALTAMAS KABIR]

.....J
[CYRIAC JOSEPH]

NEW DELHI

AUGUST 13, 2009.

